

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR ACUTE RETAIL INFRA PRIVATE LIMITED	
OPERATING IN INFORMATION TECHNOLOGY AND MACHINERY AND EQUIPMENT AT SHOP NO. 27, 01ST FLOOR, KRISHA ARCADE, YASHWANT SHRUSTI, KHAIRA, BOISAR TAL. & DIST. PALGHAR, BOISAR, PALGHAR - 401501 MAHARASHTRA	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	ACUTE RETAIL INFRA PRIVATE LIMITED PAN: AAFCA1070Q CIN: U70100MH2005PTC151972
2. Address of the registered office	Shop No. 27, 01st Floor, Krishna Arcade, Yashwant Shrusti, Khaira, Boisar Tal. & Dist. Palghar, Boisar. Palghar - 401501 Maharashtra
3. URL of website	No website
4. Details of place where majority of fixed assets are located	Building, Jamshedpur P&M Mall Sqft -42941, Building-Chennai -Vivira Mall -sqft-39359, Building- aurangabad- Prozone Mall sqft - 58353
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31st March, 2024 List of Creditors: https://ibbi.gov.in/en/claims/claim-process/U70100MH2005PTC151972
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: cirp.acute@gmail.com
10. Last date for receipt of expression of interest	02nd January, 2025
11. Date of issue of provisional list of prospective resolution applicants	12th January, 2025
12. Last date for submission of objections to provisional list	17th January, 2025
13. Date of issue of final list of prospective resolution applicants	27th January, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01st February, 2025
15. Last date for submission of resolution plans	03rd March, 2025
16. Process email id to submit Expression of Interest	cirp.acute@gmail.com
<p>Date: 18th December, 2024 Place: Mumbai Suburban</p> <p style="text-align: right;">SD/- RAMESH MUDDU SHETTY IBBI/IPA-001/IP-P01444/2018-2019/12226 Resolution Professional For Acute Retail Infra Private Limited 304, Yamuna Apt, Green view Complex, Nancy Colony, Borivali East, Mumbai City, Suburban Maharashtra - 400066</p>	



Edelweiss House, Off C.S.T Road, Kalina, Mumbai – 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trustee Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on December 16, 2024 (Face Value ₹ 10 per unit)	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Friday December 20, 2024**	27.98	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		23.15	
Edelweiss Balanced Advantage Fund - Direct Plan - Quarterly Dividend option	0.40		29.20	
Edelweiss Balanced Advantage Fund - Regular Plan - Quarterly Dividend option	0.40		22.09	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		16.112	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		14.378	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17		28.74	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17		34.61	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place : Mumbai
Date : December 17, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai – 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,
Website: www.edelweissmf.com

**MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS,
READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**

STERLING TOOLS LIMITED
CIN No.: L29222DL1979PLC009668
Regd. Office: DJ-1210, 12th Floor, DLF Tower B, Jasola District Centre, New Delhi-110025
Corporate Office: Plot No. 4, DLF Industrial Estate, Faridabad-121003
E-mail: csec@stfasteners.com, Website: www.stfasteners.com
Tel: 91129 2270621-25 / Fax: 91129 2277359

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

This Notice is hereby given to shareholders of the Company pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 ("The Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules 2016, ("The IEPF Rules"), as amended from time to time, the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of 7 (Seven) or more consecutive years to the demat account of the Investor Education and Protection Fund (IEPF) Authority ("IEPF Authority").

A list of such shareholders who have not encashed/claimed their dividend for seven consecutive years i.e from F.Y. 2017-2018 (Second Interim) declared on 13th February 2018 onwards and whose equity shares are liable to be transferred to the demat account of the IEPF Authority in due course, is displayed under Investor column on the website of the company at www.stfasteners.com.

In compliance to the Rules, the Company has communicated individually to the concerned shareholders by post and the shareholders are requested to forward the requisite documents as mentioned in the said communications, to the Company's Registrar and Share Transfer Agent on or before 5th March 2025, (due date of transfer to IEPF is 20th March, 2025) to claim the unclaimed dividend. For shares held in demat form, please update your bank detail in your demat account and send a copy of the same with request letter to RTA. For shares held in physical form, Please send Form ISR- 1, Form ISR - 2 and Form No. SH 13 (Nomination Form) duly filled as per the instructions stated therein along with the related supporting documents, original cancelled cheque stating shareholder's name, and copy of PAN of shareholder(s) including joint name to RTA (i.e. Mas Services Limited, T-34 2nd Floor Okhla Industrial Area Phase-II, New Delhi 110020). If you are not holding shares as on date in your folio number please send only request letter, Form ISR-2, and original Cancelled cheque.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company would be issuing new share certificate(s) in lieu of the original held by them for the purpose of dematerialization and transfer of shares to IEPF Authority as per Rules and upon such issue, the Company shall inform the depository by way of Corporate Action to convert the new share certificate into DEMAT form and transfer in favor of IEPF Authority. The original share certificate(s) which are registered in the name of original shareholders will stand automatically cancelled and be deemed non- negotiable and in case of Shares held in Demat Form, the company will execute corporate action as per IEPF rules and shares will be transferred to IEPF Authority.

In the event the Company does not receive a valid claim along with requisite documents from the concerned shareholder(s) by 5th March 2025, (due date of transfer to IEPF is 20th March 2025) the Company will proceed to transfer the shares to the demat account of the IEPF Authority, in due course. Please note that all further benefit arising on such shares would also be transferred to IEPF Authority.

The Company will not transfer such shares to the IEPF where there is a specific order of Court/Tribunal restraining any transfer of such shares or where the shares are hypothesized/pledged under the Depositories Act, 1996.

Please note that no claim shall lie against the Company in respect of the unclaimed dividend amount and the equity shares transferred to the IEPF. Shareholders may also note that both the unclaimed dividends and unclaimed shares, once transferred to IEPF, can be claimed back from IEPF Authority after following the procedure prescribed under the IEPF Rules (after Filing E-Form-IEPF-5).

The shareholders may further note that the details made available by the Company on its website shall be deemed as adequate notice in respect of issue of new share certificate(s) by the Company for the purpose of transfer of shares to IEPF Authority pursuant to the Rules.

For any further information/clarifications on the above, the concerned shareholders may write to the Company at csec@stfasteners.com or contact the Company's Registrars and Share Transfer Agent, M/s. MAS Services Limited, Unit: Sterling Tools Limited, T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi -110 020, Phone: 011-26387281/82/83, Fax: 011-26387384, Email: investor@masserv.com.

FOR STERLING TOOLS LTD

Sd/-
(Abhishek Chawla)
Company Secretary

Place : New Delhi
Date : December 18, 2024

EAST COAST RAILWAY

Tender No. 30247549 Dt: 11.12.2024

Name of the work: (1) SUPPLY OF CI BRACKETS FOR CURVE CHECK RAIL (RT-8985) FOR WIDE BASE CURVE PSC SLEEPERS (RT-8979-8982) WITH WARRANTY PERIOD: 30 MONTHS AFTER THE DATE OF SUPPLY (QUANTITY: 10948 NOS.). (2) SUPPLY OF CI BRACKETS FOR CURVE CHECK RAIL (RT-8985) FOR WIDE BASE CURVE PSC SLEEPERS (RT-8979-8982) WITH WARRANTY PERIOD: 30 MONTHS AFTER THE DATE OF SUPPLY (QUANTITY: 5218 NOS.). (3) SUPPLY OF CI BRACKETS FOR CURVE CHECK RAIL (RT-8985) FOR WIDE BASE CURVE PSC SLEEPERS (RT-8979-8982) WITH WARRANTY PERIOD: 30 MONTHS AFTER THE DATE OF SUPPLY (QUANTITY: 5212 NOS.). (4) SUPPLY OF CI BRACKETS FOR CURVE CHECK RAIL (RT-8985) FOR WIDE BASE CURVE PSC SLEEPERS (RT-8979-8982) WITH WARRANTY PERIOD: 30 MONTHS AFTER THE DATE OF SUPPLY (QUANTITY: 4940 NOS.). (5) SUPPLY OF CI BRACKETS FOR CURVE CHECK RAIL (RT-8985) FOR WIDE BASE CURVE PSC SLEEPERS (RT-8979-8982) WITH WARRANTY PERIOD: 30 MONTHS AFTER THE DATE OF SUPPLY (QUANTITY: 4864 NOS.).

INSPECTION BY TPI QUANTITY: 31182 NOS.
NOTE: MATERIAL TO BE SUPPLIED WITHIN 90 DAYS.
Date & time of opening of tender: at 1500 hrs. of 10.01.2025.
Complete details available at www.ireps.gov.in
Sr. Divisional Materials Manager/ PR-807/P/24-25 Waitair

EAST COAST RAILWAY

Letter No. S&T/OT/OUT-SOURCING-08-445 Dt. 12.12.2024

Name of the Work: MAINTENANCE & REPAIRING OF SIGNAL & TELECOM ASSETS BY OUTSOURCING AGENCY UNDER DIVISIONAL SIGNAL & TELECOM ENGINEER SIGNAL/CUTTACK (UNDER SUPERVISION OF SENIOR SECTION ENGINEER SIGNAL/CUTTACK, SENIOR SECTION ENGINEER SIGNAL/CUTTACK-II, SENIOR SECTION ENGINEER SIGNAL/ PARADEEP & SENIOR SECTION ENGINEER TELECOM/CUTTACK.

Tender Value: ₹ 1,88,66,083.50, EMD: ₹ 2,44,300/-, Tender document cost: ₹ 5,900/-
Bidding start date: 20.12.2024, **Tender closing date & time:** at 1100 hrs. of 03.01.2025.

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website www.ireps.gov.in
Note: The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes/ corrigenda issued for this tender.

Divisional Railway Manager (S&T) Khurda Road PR-803/P/24-25

"IMPORTANT"

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PUBLIC NOTICE

This is to inform investors that, KEDIA TRADELINK PRIVATE LIMITED, formerly recognized as an "Authorized Person" of Anand Rathi Share and Stock Brokers Ltd. member of NSE / BSE / MCX / NCDEX / MSEI (SEBI Regn. No. IN200170832) is no longer associated with our organization.

Investors and stakeholders are hereby cautioned and advised against engaging in any financial transactions or dealings with the aforementioned individual in the capacity of an Authorized Person of Anand Rathi Share and Stock Brokers Ltd. Any such engagement shall be at the sole risk and responsibility of the parties involved.

The details of the AP is as below:

EXCHANGE	NAME	TRADE NAME	EXCHANGE REGISTRATION NO.	DATE OF REGISTRATION
NSE Cash	KEDIA TRADELINK PRIVATE LIMITED	KEDIA TRADELINK PRIVATE LIMITED	AP0182106283	08/01/2024
NSE F&O	KEDIA TRADELINK PRIVATE LIMITED	KEDIA TRADELINK PRIVATE LIMITED	AP0182106283	08/01/2024
NSE CD	KEDIA TRADELINK PRIVATE LIMITED	KEDIA TRADELINK PRIVATE LIMITED	AP0182106283	08/01/2024
BSE Cash	KEDIA TRADELINK PRIVATE LIMITED	KEDIA TRADELINK PRIVATE LIMITED	AP01094901158966	22/04/2024
BSE F&O	KEDIA TRADELINK PRIVATE LIMITED	KEDIA TRADELINK PRIVATE LIMITED	AP01094901158966	22/04/2024

Reg. Address: 1 INDIA EXCHANGE PLACE 2ND FLOOR ROOM NO-215 KOLKATA - 700001 - WEST BENGAL

Date: 18/12/2024
By order of Anand Rathi Share and Stock Brokers Ltd

ASSET RECOVERY MANAGEMENT BRANCH
Bank of India Building, First Floor, 28, S. V. Road, Andheri (W), Near Andheri West Railway Station, Mumbai – 400 058. Tel No. – 26210406 / 07, Email: asset.mnz@bankofindia.co.in

E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the following Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to Bank of India (Secured Creditor), the constructive/physical possession of which has been taken by the Authorized Officers of Bank of India, will be held on "as is Where is" "as is what is", and "whatever there is", for recovery of respective dues as detailed here under against the secured assets mortgaged/charged to Bank of India from respective borrowers and guarantors. The reserve price and earnest money deposit is shown there against each secured asset. The sale will be done by the undersigned through E-Auction platform provided hereunder.

Sr. No.	Names of the Account / Borrower/ Guarantor	Description of the Properties	Reserve Price/ EMD Amount	Minimum Bid Increment (in Lakhs)	D/s. Dues (Excluding Int. Penal & Exp.) in Rs. Lakh	Cersal Security Interest/ Asset Id	Date/ Time of on site inspection of property	Contact No.
1.	Maxgrow Overseas Ltd. (Formerly known as Maxgrow Trade Solutions Ltd.) Mrs. Kiran Devi Rajendra Saraf (Deceased) Mrs. Roshni Rahul Saraf Mr. Rajendra Prasad Sasaf Mr. Rahul Rajendra Saraf (Deceased)	Office at 23, 2nd Floor, New Bhagwan Bhuvan, CHS Ltd., Samuel Street, Masjid Bunder, Mumbai - 400009 owned by Mrs. Roshni Rahul Saraf Area admeasuring Apx. 402.00 Sq. Ft. (Physical Possession with Bank) Flat No. 5/1/C, Natural Heights, Building No. 5, 137- Kazi Nazul Islam Avenue, Kolkata – 700052 owned by Mr. Rahul Saraf. Admeasuring Super Built Up Area Apx. 2385 Sq. Ft. (Physical Possession with Bank)	62.00/ 6.20	1.00	2527.00	200009410921	16.01.2025 11.00 AM TO 1:00 PM	8340474297 7739014174
			106.00/ 10.60	1.00	2527.00	200009493979	16.01.2025 11.00 AM TO 1:00 PM	8340474297 7739014174

Terms and Conditions of the E-auction are as under:
E-Auction is being held on "AS IS WHERE IS" basis, "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" and will be conducted "On Line". The auction sale will be "online E-auction / Bidding through website – URL: <https://BAANKNET.com> on 27.01.2025 between 11:00 AM and 05:00 PM with unlimited extensions of 10 minutes each. E-auction bid form Declaration, General Terms and Conditions of online auction sale are available in websites- <https://www.bankofindia.co.in>

Bidder may visit URL: <https://BAANKNET.com>, where "Guidelines" for Bidders are available with educational videos. Bidders have to complete following formalities well in advance:-

- Step 1: Bidder / Purchaser Registration: Bidder to Register on e-Auction portal URL: <https://BAANKNET.com> using his mobile no. and E-mail ID. (PDF/Buyer Manual) describing the step by step process for registration is available for download in the home page under Help option at the bottom of the page.)
- Step 2: KYC Verification: Bidder to upload requisite KYC documents. KYC documents shall be verified by e-auction service provider (may take 2 working days).
- Step 3: Transfer of EMD amount to his global EMD wallet: Online /Off-line transfer of funds using NEFT / Transfer, using challan generated on E-auction portal. Step 1 to Step 3 should be completed by bidder well in advance, before e-auction date. Bidder may also visit: <https://BAANKNET.com> for registration and bidding guidelines

Helpline Details / Contact Person Details of : BAANKNET

Name	Team	Number	e-Mail
Helpdesk Number	PSB Alliance	8291220220	support.ebkay@psballiance.com support.ebkay@procure247.com
Mr. Dharmesh Asher	PSB Alliance	9892219848	avp.projectmanager2@psballiance.com
Mr. Sudhir Panchal	iSourcing Technology	8162020501	sudhir@procure247.com
Mr. Anuraag	AGM, HO Recovery	022-66684977 8409931111	Anuraag.0@bankofindia.co.in
Mr. Aniket Pandav	HO Recovery	9860688207 022-66684587	Aniket.Pandav@bankofindia.co.in
Mr. Purushottam	HO Recovery	022-66684954 9167594333	Purushottam.Motegaonkar@bankofindia.co.in

- Intending bidders shall hold a valid e-mail address, for further details and query please contact BAANKN Helpdesk Number 8291220220 Helpline e-mail ID support.BAANKNET@psballiance.com and support.ebkay@procure247.com
- To the best of knowledge and information of the authorized officer there is no encumbrances on the property/ies. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues effecting the property, prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The authorized officer/secured creditor shall not be responsible in any way for any third party claims/rights/dues. No claim of whatsoever nature will be entertained after submission of the online bid regarding property/ies put for sale.
- Earnest money deposit (EMD) shall be deposited through RTGS/NEFT/Fund Transfer to the bank account as guided and mentioned in : <https://BAANKNET.com> portal before participating in the bid online.
- The KYC documents are 1.Proof of Identification (KYC) viz. Voter ID Card/Driving License/Passport 2. Current Address Proof for communication 3. PAN Card of the bidder 4. Valid e-mail ID/contact number of the bidder etc.
- Date of inspection will be as mentioned in the table above with prior appointment with above mentioned contact numbers.
- Prospective bidders may avail online training on e-auction from : <https://BAANKNET.com> portal.
- Bids shall be submitted through online procedure only in the prescribed formats with relevant details.
- Bidders shall be deemed to have read and understood the terms and conditions of sale and be bound by them.
- The bid price to be submitted shall be above the reserve price and bidders shall improve their further offers in multiples of Rs. 1.00 Lakh (Rupees One Lakh) for Reserve Price up to Rs.5 Crore/ 5.00 Lakhs (Rupees Five Lakhs) for Reserve price above Rs.5 Crore –up to Rs.9.00 Crore/ and 10.00 Lakhs (Rupees Ten Lakhs) for Reserve Price above Rs.9 Crore.
- It shall be the responsibility of the interested bidders to inspect and satisfy themselves about the property before submission of the bid.
- The earnest money deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidder will be returned on the closure of the e-auction sale proceedings.
- The earnest money deposit shall not bear any interest the successful bidder shall have to pay 25% of the purchased amount (including earnest money already paid immediately on acceptance of bid price by authorized officer on the same day or maximum by next day and the balance of the sale price on or before 15th day of sale. The auction sale is subject to confirmation by the bank. Default in deposit of the amount by the successful bidder at any stage would entail forfeiture of the whole money already deposited and property shall be put to re-auction and the defaulting bidder shall have no claim/right in respect of the property/amount.
- The prospective qualified bidders may avail online training on e-auction from : <https://BAANKNET.com> portal prior to the date of e-auction neither the authorized officer nor the bank will be held responsible for any internet network power failure, any other technical lapse/failure etc. in order to ward off such contingent situation the interested are requested to ensure that they are technically well equipped with adequate power backup etc. for successfully participating in the e-auction event.
- Purchaser shall bear the stamp duties charges including those of sale certificate / registration/ charges including all statutory dues payable to the government, taxes and rates and outgoing both existing and future relating to the property.
- Buyer shall bear the TDS wherever applicable including other statutory dues, registration charges, stamp duty etc.
- The authorized officer/ bank is not bound to accept the highest offer and has absolute right and discretion to accept or reject any or all offers or adjourn /postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason there for.
- The sale certificate will be issued in the name of the purchaser(s)/applicant(s) only and will not be issued in any other name(s).
- The sale shall be subject to rules/conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Further details inquires if any on the terms and conditions of sale can be obtained from the contact numbers given.
- If any participant deposits the EMD after registering himself and afterwards opt to not to bid, can reverse the bid amount through system as specified in : <https://BAANKNET.com> portal.
- GST, wherever applicable, to be borne by successful bidder.

SALE NOTICE TO BORROWER/ GUARANTORS

The undersigned being the Authorized Officers of Bank of India are having full powers to issue this notice of sale and exercise all powers of sale under securitization and reconstruction of financial assets and Enforcement of Security Interest Act, 2002 and the rules framed there under. You have committed default in payment of the dues with interest, cost and charges etc. in respect of the advances granted by the bank mentioned above. Hence, the Bank has issued demand notices to all of you under section 13(2) to pay the amount mentioned there on within 60 days. You have failed to pay the amount even after the expiry of 60 days. Therefore, the Authorized Officers in exercise of the powers conferred under section 13(4), took possession of the secured assets more particularly described in the schedule mentioned above. Notice is hereby given to you to pay the sum as mentioned above before the date fixed for sale, failing which the property will be sold and balance due if any will be recovered with interest and cost from you. Please note that all expenses pertaining to demand notice, taking possession, valuation and sale of assets etc. shall be first deducted from the sale proceeds which may be realized by the undersigned and the balance of the sale proceeds will be appropriated towards your liability as aforesaid. You are at liberty to participate in the auction to be held on the terms and conditions thereof including deposit of earnest money.

Date: 18.12.2024
Place: Mumbai
Sd/-
Authorized Officer
Bank of India

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ACUTE RETAIL INFRA PRIVATE LIMITED

OPERATING IN INFORMATION TECHNOLOGY AND MACHINERY AND EQUIPMENT AT SHOP NO. 27, 01ST FLOOR, KRISHA ARCADE, YASHWANT SHRUSTI, KHAIRA, BOISAR TAL. & DIST. PALGHAR, BOISAR PALGHAR - 401501 MAHARASHTRA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	ACUTE RETAIL INFRA PRIVATE LIMITED PAN: AAFCA1070D CIN: U70100MH2005PTC151972
2. Address of the registered office	Shop No. 27, 01st Floor, Krishna Arcade, Yashwant Shrushti, Khaira, Boisar Tal. & Dist. Palghar, Boisar. Palghar - 401501 Maharashtra No website
3. URL of website	No website
4. Details of place where majority of fixed assets are located	Building:Jamshedpur P&M Mail Solt- 42941. Building:Chennai -Vivra Mail -solt-39359, Building: aurangabad: Prozone Mail solt - 58353
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	01st March, 2024 List of Creditors: https://ibbi.gov.in/en/claims/claim-process/U70100MH2005PTC151972
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: crip.acute@gmail.com
10. Last date for receipt of expression of interest	02nd January, 2025
11. Date of issue of provisional list of prospective resolution applicants	12th January, 2025
12. Last date for submission of objections to provisional list	17th January, 2025
13. Date of issue of final list of prospective resolution applicants	27th January, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01st February, 2025
15. Last date for submission of resolution plans	03rd March, 2025
16. Process email id to submit Expression of Interest	crip.acute@gmail.com

Date: 18th December, 2024
Place: Mumbai Suburban
Sd/-
RAMESH MUDDU SHETTY
IBBI/IPA-001/IP-P01444/2018-2019/12226
Resolution Professional
For Acute Retail Infra Private Limited
304, Yamuna Apt, Green view Complex, Nancy Colony, Borivali East, Mumbai City, Suburban Maharashtra - 400066

"IMPORTANT"

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THE BUSINESS DAILY.
FOR DAILY BUSINESS.
financialexpress.com

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, 2nd Floor, Sahar Receiving Station, Sahar Airport Road, Andheri East, Mumbai-400059
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender packages (Two-part Bidding) in Mumbai:

- OLA for Supply of HT Cables (Ref: CC25VJ044)
- OLA for DSS Electrical Services (Ref: CC25VJ045)
- OLA for Civil works in upcoming DSS Projects (Ref: CC25VJ046)
- OLA for AMC of Fire Extinguishers (Ref: CC25AAM036)
- Services for DBACSS Piling work (Ref: CC25AAM037)
- OLA for testing Services of electrical equipment (Ref: CC25AAM039)
- OLA for IT Infra Works (Ref: CC25AS050)
- OLA for Supply, Installation & Maintenance of MFD Printers on pan-India basis (Ref: CC25AS049)

For items 1 to 6, interested bidders to submit Tender Fee and Authorization Letter upto **Monday, 30th Dec 2024**.
For items 7 & 8, Interested and eligible bidders to submit Tender Fee Authorization Letter and Complete Bid Document upto **Tuesday, 7th Jan 2025**.
For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendums (if any), to the above tenders will be informed only in Tender section on website <https://www.tatapower.com>.

MAHAGENCO
Maharashtra State Power Generation Co. Ltd.

e-TENDER NOTICE – 35 / 2024–25

- TM/e-tender 186/Rfx Code/300053511**:- Supply & Installation of NDCT Spares PVC Fill modules for NDCT at Unit 4 Paras TPS during COH. (Esti. Cost :- Rs.44.16 Lacs EMD - Rs.47660/-)
- EMT/e-tender 187/Rfx Code/300053470**:- Procurement of 1.5 T Air conditioner, Energy efficient water heaters (Geysers) and ceiling fan at Paras TPS (Esti. Cost :- Rs. 3.67 Lacs EMD - Rs.7172/-)
- BM/e-tender 188/Rfx Code/300053512**:- Procurement of Air Pre-heater spares for COH of Unit-4 (250 MW) at TPS Paras. (Esti. Cost :- Rs. 0.59 Lacs EMD - Rs.4095/-)
- C&E-tender 189/Rfx Code/300053437**:- Procurement of various RTD's for Unit-4 overhaul Paras TPS. (Esti. Cost :- Rs.6.41 Lacs EMD - Rs.9918/-)
- C&E-tender 190/Rfx Code/300053463**:- Procurement of various types of thermocouples for Unit-4 overhaul at Paras TPS. (Esti. Cost :- Rs. 11.63 Lacs EMD -Rs.15134/-)
- C&E-tender 191/Rfx Code/300053440**:- Procurement of various types of Rubber Seal Kit for Unit-4 overhaul at Paras TPS. (Esti. Cost :-Rs. 5.02 Lacs EMD -Rs.8528/-)
- CHP/e-tender 192/Rfx Code/300053352**:- Spares of Siemens make PLC system, at CHP 2x250 MW Paras TPS. (Esti. Cost :-Rs.9.46 Lacs EMD -Rs.12961/-)
- WTP/e-tender 193/Rfx Code/300053514**:- Supply of liquified Chlorine gas in tonners for cooling water treatment at WTP of Paras TPS (Esti. Cost :-Rs. 15.90 Lacs EMD -Rs.19407/-)
- WTP/e-tender 194/Rfx Code/300053479**:- Dosing of liquified Chlorine gas to cooling water at WTP of Paras TPS (Esti. Cost :-Rs. 3.45 Lacs EMD -Rs.6958/-)
- EMT/e-tender 195/Rfx Code/300053488**:- Annual maintenance contract for routine maintenance of batteries installed at 250 MW unit No. 3 & 4 at Paras TPS. (Esti. Cost :-Rs. 9.48 Lacs EMD -Rs.12984/-)

1) Selling period for above tender Sr. No. 1 to 10 from 18.12.2024 to 07.01.2025 Submission on dated 08.01.2025 at 16.00 Hrs
Note: For detail please see our website :- <https://eprocurement.mahagenco.in>

CHIEF ENGINEER MAHAGENCO TPS PARAS

PUBLIC NOTICE

Notice is hereby given to Public at large that our client i.e., AVN Infrastructure having its registered office address at 102, Silver Beliza, 48, St. Francis Avenue, Santacruz West, Mumbai - 400054, do hereby REVOKE in its entirety the registered Power of Attorney dated 26th September 2011 for appointing Mr. Sanjay Bharat Punjabi as its Constituted Attorney for the purposes of signing and executing inter alia conveyances, agreements for purchase and sale of immovable properties and Deeds of mortgage. This revocation of General Power of Attorney shall be conclusively for all purpose, from the date of execution. AVN Infrastructure for good cause do hereby revoke, cancel and make void the General Power of Attorney dated 26th September 2011 therein given and contained, for all matters granted to the Constituted Attorney. Nothing herein shall affect any actions taken by the Constituted Attorney prior to this notice for revocation of General Power of Attorney. Notice of this revocation of General Power of Attorney shall be binding on every person or entity to which a copy of the General Power of Attorney dated 26th September 2011 has been given.

DATED THIS 18th DAY OF DECEMBER 2024

Fox Mandal and Associates LLP
Through its Partner, Ms. Dipti Das
The Capital, 207B, 2nd Floor, G-block, C-70, Bandra Kurla Complex, Bandra (East), Mumbai-400051.
Email IDs: Dipti.das@foxmandal.in
Sunil.vyas@foxmandal.in
Mobile No.: 9930494032

कार्यालय मुख्य अभियंता,
लो.नि.वि., राष्ट्रीय राजमार्ग परिक्षेत्र, रायपुर (छ.ग.)

दिनांक १६.१२.२०२४

एकीकृत पंजीयन प्रणाली अंतर्गत सक्षम श्रेणी में पंजीकृत ठेकेदारों से निम्नलिखित निर्माण कार्य हेतु ऑनलाईन (Online) निविदा आमंत्रित की जाती है :-

क्र.	नि.आ.सू.क्र. दिनांक	सिस्टम आई.क्र.	कार्य का नाम	कार्य की अनुमानित लागत
1.	111/CN/HT/44-34/2024 (LWE) (2nd Call)	2024_MoRTH_839954	BALANCE WORK FOR CONSTRUCTION & WIDENING OF TO 2 LANE & IMPROVEMENT OF ROAD & BRIDGE & CULVERT CHINTALNAR TO MARAIGUDEM ROAD KM 15 TO 25 = 12.00 KM IN SUKMA DISTRICT UNDER LWE SPECIAL PROJECT.	Rs 788.62 Lacs
2.	112/CN/HT/44-35/2024 (LWE) (2nd Call)	2024_MoRTH_839955	BALANCE WORK FOR CONSTRUCTION & WIDENING OF TO 2 LANE & IMPROVEMENT OF ROAD & BRIDGE & CULVERT CHINTALNAR TO MARAIGUDEM ROAD KM 42 TO 56 = 15.00 KM IN SUKMA DISTRICT UNDER LWE SPECIAL PROJECT.	Rs 1141.12 Lacs
3.	113/CN/HT/44-36/2024 (LWE) (2nd Call)	2024_MoRTH_839958	BALANCE WORK FOR CONSTRUCTION & WIDENING OF TO 2 LANE & IMPROVEMENT OF ROAD & BRIDGE & CULVERT CHINTALNAR TO MARAIGUDEM ROAD KM 42 TO 56 = 15.00 KM IN SUKMA DISTRICT UNDER LWE SPECIAL PROJECT.	Rs 1244.05 Lacs

निविदा डाउनलोड करने की अंतिम तिथि हेतु दिनांक २६.१२.२०२४ शाम १७.३० बजे तक है।

२. उपरोक्त निर्माण कार्य की निविदा की सामान्य शर्तें, धरोहर राशि, विस्तृत निविदा विज्ञप्ति, निविदा दस्तावेज व अन्य जानकारी सड़क परिवहन एवं राजमार्ग मंत्रालय (MORT&H) के ई-प्रोक्चोरमेंट वेबपोर्टल <https://eprocure.gov.in/eprocure/app> से डाउनलोड की जा सकती है।

स्वाक्षरी / -
मुख्य अभियंता
लो.नि.वि. राष्ट्रीय राजमार्ग परिक्षेत्र
रायपुर (छ.ग.)

G 242504654/3

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ACUTE RETAIL INFRA PRIVATE LIMITED
OPERATING IN INFORMATION TECHNOLOGY AND MACHINERY AND EQUIPMENT AT SHOP NO. 27, 01ST FLOOR, KRISHA ARCADE, YASHWANT SHRUSTI, KHAIRA, BOISAR TAL. & DIST. PALGHAR, BOISAR, PALGHAR - 401501 MAHARASHTRA
(Under sub-regulation (1) of regulation 84 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	ACUTE RETAIL INFRA PRIVATE LIMITED PAN: AAFCA10700 CIN: U70200MH2005PTC151972
2. Address of the registered office	Shop No. 27, 01st Floor, Krishna Arcade, Yashwant Shrushti, Khairi, Boisar Tal. & Dist. Palghar, Boisar, Palghar - 401501 Maharashtra
3. URL of website	No website
4. Details of place where majority of fixed assets are located	Building: Janshedpur P&M Mail Sft - 42941, Building: Chennai Vivira Mail - sft-39359, Building: aurangabad- Prozone Mall sft - 58353
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/workmen	0
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL:	31st March, 2024 List of Creditors: https://ibbi.gov.in/en/claims/claim-process/U70100MH2005PTC151972
9. Eligibility for resolution applicants under section 25(1)(b) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: corp.acute@gmail.com
10. Last date for receipt of expression of interest	02nd January, 2025
11. Date of issue of provisional list of prospective resolution applicants	12th January, 2025
12. Last date for submission of objections to provisional list	17th January, 2025
13. Date of issue of final list of prospective resolution applicants	27th January, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01st February, 2025
15. Last date for submission of resolution plans	03rd March, 2025
16. Process email id to submit Expression of Interest	corp.acute@gmail.com

Date: 18th December, 2024
Place: Mumbai Suburban

RAMESH MUDDU SHETTY
IBBI/IPA-001/1P/PO144/2018-2019/12228
Resolution Professional
For Acute Retail Infra Private Limited
304, Yamuna Apt, Green view Complex, Nancy Colony, Borivali East, Mumbai City, Suburban Maharashtra - 400066

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING
एन एम सीएस एन सीएस

Thane Zonal Office: B-37, Wagle Industrial Estate, Thane (W) – 400 604,
TELE : 022 25829406, 25823040 e-mail : cmarc_tha@mahabank.co.in
Head Office : Lokmangal, 1501, Shivajinagar Pune-5

NOTICE FOR AUCTION/SALE OF VEHICLE

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described vehicle charged to the Bank of Maharashtra, the possession of which has been taken by the Authorized Officer of Bank of Maharashtra, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 02.01.2025 between 11.00 A.M. and 03.00 P.M., for recovery of the balance due to the Bank of Maharashtra from the Borrower(s) and Guarantor(s), as mentioned in the table. Details of Borrower(s) and Guarantor(s), amount due, description of the vehicle reserve price and earnest money deposit are also given as:

Sr No	Name of Branch & Borrower and Guarantors	Amount Due	Details of Vehicle	Reserve Price/ Earnest Money Deposit (EMD) Bid Increment	Date of inspection
1	Mr. Kailash D Khandare Ullhasnagar Camp 4 Branch Thane	60325173194 (MAHA T-OP SCH-PRI NEW VEH - 437565.31/- Rs.437565.31 plus Unapplied Interest w.e.f. 28.02.2023 @ 12.30 % p.a. Plus charges, costs and expenses till the date of realization	Maruti Suzuki India Ltd / Maruti Tours S CNG/2018 In the name of Devtara Tours & Travels Registration No.: MH05 DK 7090 Year of Manufacturing – October 2018 Colour : Pearl Arctic White Chassis No.: MA3EJKD1S00B78713 Engine No.: K12MN2277583 Seating Capacity: 5	Reserve Price: Rs.405000.00 (Rupees Four Lakh and Five Thousand only) Earnest Money Deposit: Rs.40500.00 (Rupees Forty Thousand and Five Hundred only) Bid Increment:- Rs.10,000	Date of Inspection: - prior appointment mandatory. For further details of the Vehicle and appointment for inspection, contact Mr. Pankaj Kumar Sa, Chief Manager - Asset Recovery Cell, Thane (M.No.8530414078) and K Gopala Krishna Recovery Officer (8806640797), Sudheer Panday, Legal (8376960405)
2	Mrs. Aarti Kamlesh Vishu Badlapur Branch Thane	60484684978 (MAHA SUPER CAR LN 2021 - Rs.1347592/-) Rs.1347592.00 plus Unapplied Interest w.e.f. 15.11.2024 @ 11.00 % p.a. Plus charges, costs and expenses till the date of realization	Tata Passenger Electric Mobility Ltd / Tata Punch. EV EMP + S LR ACFC / 2024 in the name of Aarti Kamlesh Vishu Registration No.: MH 05 FG 9475 Year of Manufacturing – Jan-2024 Colour : Silky Silver Gryoxd NCTBK Chassis No.: MAT833004RPAV0106 Engine No.: TZ180XS91AB23120952 Seating Capacity : 5	Reserve Price : Rs.1400000.00 (Rupees Fourteen Lakhs only) Earnest Money Deposit : Rs.140000/- (Rupees One Lakh Forty Thousand Only) Bid Increment:- Rs 20,000	Date of Inspection: - prior appointment mandatory. For further details of the Vehicle and appointment for inspection, contact Mr. Pankaj Kumar Sa, Chief Manager - Asset Recovery Cell, Thane (M.No.8530414078) and K Gopala Krishna Recovery Officer (8806640797), Sudheer Panday, Legal (8376960405)

As per Recovery Policy 2024, For detailed terms and conditions of the sale, please refer to the link <https://bankofmaharashtra.in/asset-for-sales-search> provided in the Bank's website and also on E-bikray portal (<https://ebkray.in>)
For information in respect of the above properties, you may contact
Mr. Pankaj Kumar Sa, Chief Manager – Asset Recovery Cell, Thane (M.No.8530414078).

Date:- 18.12.2024
Place:- Thane

Sd/
Authorised Officer
Bank of Maharashtra, Thane Zone.

महाराष्ट्र शासन
सार्वजनिक बांधकाम विभाग,
कार्यकारी अभियंता, (विद्युत) यांचे कार्यालय
रायगड विद्युत विभाग, सार्वजनिक बांधकाम विभाग, रायगड,
सार्वजनिक बांधकाम आवार-पेण, ता. पेण, जि. रायगड, पिन कोड-४०२१०७

Email: elraigad.ee@mahapwd.co.in / elraigad.ee@gmail.com
Website: www.mahapwd.gov.in
जा.क्र. का.अ./रावि/निविदा-१/४६४७/सन २०२४

दुध्नी क्र.: ०२१४३-२९९२८८
दिनांक: १२.१२.२०२४

ई निविदा सूचना क्र. 19 सन 2024-2025

संदर्भ: 1. महाराष्ट्र शासन सा.बां. विभाग, मंत्रालय, मुंबई, शासन निर्णय क्र. सीटी 2017/3.क्र. 8/इमारी-2 दिनांक 27 सप्टेंबर 2018
कार्यकारी अभियंता, रायगड विद्युत विभाग, सा.बां. विभाग, महात्मा गांधी सार्वजनिक बांधकाम विभाग, सा.बां. परिसर, पेण, ता. पेण, जि. रायगड, पिन कोड-402107.
दुध्नी क्र. 02143-299288 हे संदर्भाचे अधीन राहून महाराष्ट्र शासनाच्या उद्योग, ऊर्जा व कामगार विभागाकडील नोंदीकृत अनुभागीयारक कंत्राटदारांकडून खालील कामांकरिता ब-1 नमुन्यातील निविदा, ई-निविदा प्रणालीद्वारे (ऑनलाईन) प्रणालीद्वारे मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेतस्थळावर <https://mahatenders.gov.in> येथून डाउनलोड करण्याची बाबी. निविदा स्वीकारण्याचा अर्हता नाकारण्याचा अधिकार मा. कार्यकारी अभियंता (विद्युत), रायगड विद्युत विभाग, सा.बां. परिसर यांनी राहून ठेवलेला आहे. अट असलेली निविदा स्वीकारली जाणार नाही.

क्र.	कामाचे नाव	कामाची अंदाजित रक्कम रु.	ई-निविदा उपलब्ध कालावधी	निविदापूर्व बैठक/ठेकेदारांचा खर्च/ इमारत रक्कम/कोरा निविदा शुल्क	ई-निविदा उघडणे
01	RAESD/OW/234/2024-25 Providing Internal & External EI for Bhaktianwas at Dattatraya Devasthan Temple Chichavali-Goregaon, Tal-Mangaon, Dist- Raigad	3,741,918.00	दिनांक 18.12.2024 सकाळी 10.00 वाजेपासून दिनांक 02.01.2025 सायंकाळी 06.00 वाजेपर्यंत	१) निविदापूर्व बैठक नाही. २) लिफाफा क्र. १ मध्ये सादर कागदपत्रांचा करावयाच्या तपशील शासकीय संकेतस्थळावर अपलोड केलेल्या निविदा नमुन्यामध्ये सविस्तर दर्शविण्यात आलेला आहे. ३) इमारत रक्कम रु.375000/- ४) निविदा शुल्क रु. 500/- अर्धी 18% GST	दिनांक 06.01.2025 सकाळी 11.00 वाजता
02	RAESD/OW/209/2024-25 Providing EI to Govt. Medical College Anteen at RCF Colony Alibag, Tal-Alibag, Dist-Raigad	911,561.00	दिनांक 18.12.2024 सकाळी 10.00 वाजेपासून दिनांक 02.01.2025 सायंकाळी 06.00 वाजेपर्यंत	१) निविदापूर्व बैठक नाही. २) लिफाफा क्र. १ मध्ये सादर कागदपत्रांचा करावयाच्या तपशील शासकीय संकेतस्थळावर अपलोड केलेल्या निविदा नमुन्यामध्ये सविस्तर दर्शविण्यात आलेला आहे. ३) इमारत रक्कम रु. 9200/- ४) निविदा शुल्क रु. 500/- अर्धी 18% GST	दिनांक 06.01.2025 सकाळी 11.00 वाजता
03	RAESD/OW/215/2024-25 Providing Internal Electrification, Ethernet, Area Lighting Work, Water Pump, Solar Rooftop System 3KVA, Proposed Teacher training center building BATU Lonere, Dist -Raigad	2,043,896.00	दिनांक 18.12.2024 सकाळी 10.00 वाजेपासून दिनांक 02.01.2025 सायंकाळी 06.00 वाजेपर्यंत	१) निविदापूर्व बैठक नाही. २) लिफाफा क्र. १ मध्ये सादर कागदपत्रांचा करावयाच्या तपशील शासकीय संकेतस्थळावर अपलोड केलेल्या निविदा नमुन्यामध्ये सविस्तर दर्शविण्यात आलेला आहे. ३) इमारत रक्कम रु.205000/- ४) निविदा शुल्क रु. 500/- अर्धी 18% GST	दिनांक 06.01.2025 सकाळी 11.00 वाजता
04	RAESD/OW/238/2024-25 Providing Internal EI, External EI at RDA & Executive Engineer, Special cell Raigad Fort office building at Mahad, Dist-Raigad	2,069,764.00	दिनांक 18.12.2024 सकाळी 10.00 वाजेपासून दिनांक 02.01.2025 सायंकाळी 06.00 वाजेपर्यंत	१) निविदापूर्व बैठक नाही. २) लिफाफा क्र. १ मध्ये सादर कागदपत्रांचा करावयाच्या तपशील शासकीय संकेतस्थळावर अपलोड केलेल्या निविदा नमुन्यामध्ये सविस्तर दर्शविण्यात आलेला आहे. ३) इमारत रक्कम रु.207000/- ४) निविदा शुल्क रु. 500/- अर्धी 18% GST	दिनांक 06.01.2025 सकाळी 11.00 वाजता
05	RAESD/OW/214/2024-2025 Providing CCTV System, Internal Electrification, AC, Area Lighting Work, Water Pump, Solar Rooftop System 5KVA, Proposed Girls' hostel and skill center building BATU Lonere, Dist -Raigad (Sub Work 1 to 5)	5,676,111.00	दिनांक 18.12.2024 सकाळी 10.00 वाजेपासून दिनांक 02.01.2025 सायंकाळी 06.00 वाजेपर्यंत	१) निविदापूर्व बैठक नाही. २) लिफाफा क्र. १ मध्ये सादर कागदपत्रांचा करावयाच्या तपशील शासकीय संकेतस्थळावर अपलोड केलेल्या निविदा नमुन्यामध्ये सविस्तर दर्शविण्यात आलेला आहे. ३) इमारत रक्कम रु.568000/- ४) निविदा शुल्क रु. 1000/- अर्धी 18% GST	दिनांक 15.01.2025 सकाळी 11.00 वाजता
06	RAESD/OW/213/2024-2025 Providing CCTV System, Internal Electrification, AC, Area Lighting Work & Water Pump, Solar Rooftop System 5KVA, Proposed PG Research center building BATU Lonere, Dist -Raigad (Sub Work 1 to 5)	4,146,568.00	दिनांक 18.12.2024 सकाळी 10.00 वाजेपासून दिनांक 02.01.2025 सायंकाळी 06.00 वाजेपर्यंत	१) निविदापूर्व बैठक नाही. २) लिफाफा क्र. १ मध्ये सादर कागदपत्रांचा करावयाच्या तपशील शासकीय संकेतस्थळावर अपलोड केलेल्या निविदा नमुन्यामध्ये सविस्तर दर्शविण्यात आलेला आहे. ३) इमारत रक्कम रु.415000/- ४) निविदा शुल्क रु. 500/- अर्धी 18% GST	दिनांक 06.01.2025 सकाळी 11.00 वाजता

खालील संकेतस्थळावर ई-निविदाची सर्व माहिती उपलब्ध आहे.
1. <https://mahatenders.gov.in> (सदर निविदा सूचनेमध्ये काही बदल होत असल्याची वरील वेबसाईटवरील कळविण्यात येईल).
2. कार्यकारी अभियंता, रायगड विद्युत विभाग, सा.बां. विभाग, महात्मा गांधी सार्वजनिक बांधकाम विभाग, सा.बां. परिसर, पेण, ता. पेण, जि. रायगड, पिन कोड-402 107.
दुध्नी क्र. 02143 299288 या कार्यालयातील सूचना फलक.
3. वरील कामांकरिता महाराष्ट्र शासनाच्या सार्वजनिक बांधकाम खात्याकडे नोंदीकृत विद्युत ठेकेदार व उद्योग, ऊर्जा व कामगार विभागाकडील विद्युत अनुभागीयारक विद्युत ठेकेदार यासह न्यायन तसम प्रकारचे काम यत्नपूर्वक पूर्ण केल्याचा अनुभव आहे. असे कंत्राटदार निविदा सादर करू शकतात. (अनुभवाचे प्रमाणपत्र लिफाफा क्र. 1 मध्ये जोडण्यात यावे.
4. इतर अटी व शर्ती ई-निविदा नमुन्यामध्ये पहावयास मिळतील. सदर कामांची एक अर्हता सर्व ई-निविदा कोणतेही कारण न देता रद्द करण्याचे अधिकारी सक्षम अधिकारी यांनी राहून ठेवलेले आहेत.

सही / -
(स. ध. कट्टी)
कार्यकारी अभियंता,
रायगड विद्युत विभाग,
सा.बां. पेण-रायगड

DGI/PR 2024-25/109

मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ
(म्हाडाचा घटक)
म्हाडा
जाहीर सूचना

MHADA Portal: <https://mhada.gov.in>

म्हाडा अभिन्यासातील भोगवटा प्रमाणपत्र प्रलंबित असलेल्या इमारतीकरिता अभय योजना

प्राधिकरण ठराव क्र. ६२६०, दि. ०४.०६.२००७ नुसार दि. २९.०७.२००४ ते दि. ०४.०६.२००७ या कालावधीमध्ये पुनर्विकासाकरिता देकारपत्र/ना हरकत प्रमाणपत्र जारी केलेल्या संस्थांना देय असलेल्या अधिमूल्य फरकाच्या रकमेचा भरणा व्याजासह म्हाडाकडे करणे आवश्यक आहे. तथापि, काही संस्थांना आवश्यक अधिमूल्य रकमेचा व्याजासह भरणा न केल्यामुळे अशा संस्थांना अद्यापपर्यंत मंडळामार्फत भोगवटा प्रमाणपत्राकरिता संमतीपत्र जारी करण्यात आलेले नाही.

अशा प्रकरणांना दिलासा देण्याकरिता या अधिमूल्य फरकावरील व्याज माफ करण्याकरिता तसेच वि.नि.नि. १९९१ अंतर्गत बांधकाम केलेल्या इमारतींना भोगवटा प्रमाणपत्र जारी करणेकरिता शासनामार्फत अभय योजना जाहिर करण्यात आलेली आहे. तसेच म्हाडाच्या इमारत परवानगी कक्ष / प्राधिकरण यांच्यामार्फत या इमारतींना भोगवटा प्रमाणपत्र जारी करण्याकरिता अभय योजनेचा लाभ घेता येणार आहे. ही अभय योजना मर्यादित कालावधीकरिता म्हणजेच दि. १०.०४.२०२५ पर्यंत लागू राहणार आहे.

सदर अभय योजनेचा सविस्तर तपशील म्हाडाच्या संकेतस्थळावर <https://mhada.gov.in> वरप्रसिद्ध करण्यात आलेला आहे.

तरी मुंबई शहर व उपनगरातील म्हाडा अभिन्यासातील भोगवटा प्रमाणपत्र प्रलंबित असलेल्या सर्व संस्थांना आवाहन करण्यात येते की, सदर अभय योजनेचा लाभ घेऊन आपल्या संस्थेच्या इमारतीला भोगवटा प्रमाणपत्र प्राप्त करण्याची कार्यवाही पूर्ण करावी.

सही / -
मुख्य अधिकारीकरिता
मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ, मुंबई

CPRO/A/1069
म्हाडा-गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

IIFL FINANCE

CIN: L67100MH1995PLC093797
Regd. Office: IIFL House, Sun Infotech Park, Road No. 16V, Plot No.B-23, Thane Industrial Area, Wagle Estate, Thane - 400604
Tel: (91-22) 41035000 • Fax: (91-22) 25806654
E-mail: reach@iifl.com • Website: www.iifl.com

PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS

It is hereby notified to all concerned borrower(s) in specific and the public, in general, that we, IIFL Finance Limited ("IIFL") are auctioning gold ornaments of defaulted customers who neither regularized their loans nor paid the outstanding amount despite being informed through registered auction notices and repeated reminders. Public auction of the gold ornaments pledged in the following loan accounts will be conducted on 20.12.2024 from 10 AM at following district Centre Nanded Vazirabad Gandhi Tower - 1st Floor Gandhi Tower, Opp Municipal Water Tank, Vazirabad Nanded - 431601. Any change in venue or date (if any) will be displayed at the auction centre. If for any reason the auction cannot be held on the date mentioned herein or the auction does not get completed on the same day, IIFL reserves the right to conduct or proceed with the said auction on any subsequent date with same terms and conditions. If the customer is deceased, then all the conditions pertaining to auction will be applicable to nominee/legal heir.

Gold Loan A/C No. : GL27103610, GL29387349, GL30760181, GL30748726, GL32426626, GL32440321, GL30655194, GL30654066, GL26280385, GL31662226, GL26253292, GL30511460, GL30496913, GL30598353, GL30577431, GL305099316, GL23307103, GL30508150, GL27893921, GL27899369, GL32705508, GL32406104, GL32373187, GL27238022, GL30481286, GL30457952, GL32602498, GL32503944, GL31361043, GL32340681, GL30475440, GL32324655, GL32266969, GL32285041, GL32697480, GL32213928, GL32228464, GL30477288, GL30554342, GL30587716, GL30596702, GL31936255, GL31926420, GL30748273, GL30760117, GL29957068, GL29940996, GL3120954, GL31108623, GL27506940, GL27517748, GL30744367, GL30758666, GL23285492, GL31066354, GL31071430, GL32006187, GL32402779, GL32115011, GL32011227, GL32456461, GL29921576, GL29925392, GL32514560, GL31609824, GL31624456, GL30703542, GL30714076, GL32538423, GL32552204, GL28529590, GL24417681, GL33301559, GL23003980, GL32038454, GL32509714, GL32524419, GL30419655, GL30417508, GL30820067, GL30816304, GL31673660, GL31657589, GL30411527, GL30684020, GL30494630, GL30672342, GL32033356, GL23805107, GL3128888, GL30485881, GL30473567, GL32254551, GL32246326, GL30126532, GL25351618, GL27967373, GL32291291, GL32346753, GL32309127, GL30469374, GL30366674, GL30376540, GL29402465, GL30413509, GL23476485, GL31751206, GL32334123, GL23374039, GL28135343, GL29653081, GL30885155, GL32306229, GL28973466, GL24935530, GL32427095, GL31640198, GL32300194, GL32479816, GL31334924, GL29422826, GL30979015, GL29199786, GL27469372, GL32580637, GL31770462, GL32522570.

The Auction shall be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and IIFL does not make any representation or warranties regarding quality, purity, caratage, weight or valuation of the said gold ornaments. IIFL, at its absolute sole discretion, may either postpone or remove, any of accounts from auction list and any proceedings without prior notice and without assigning any reason therefor and to reject any and all the bids or offers without assigning any reason for the same. Details of defaulting borrower(s) pledged ornaments and other details have been displayed at the respective branch. The defaulting borrower(s) shall have an option to repay the entire dues including up to date interest and all applicable charges and close or regularize their loan account even after publication of this notice but in any case, till the date of auction, failing which the pledged gold ornaments will be sold and balance dues (if any) will be recovered with interest and costs. However, the defaulters/loans which are closed or regularized on or after this publication, will have to bear the proportionate publication charge. Borrowers are requested to submit/update their latest bank account details to enable timely refund of excess auction proceeds, if any.

For detailed information, terms and conditions, contact the concerned branch office of IIFL Finance Limited.

Date: 18.12.2024
Place: NANDED

Sd/
AUTHORISED SIGNATORY
IIFL FINANCE LIMITED

BRIHANMUMBAI MUNICIPAL CORPORATION

PUBLIC NOTICE

(SWM Department, R/Central ward)
No. AE/RC/6135/SWM dtd. 17.12.2024

NOTICE

Subject : Work of Swachh Mumbai Prabodhan Abhiyan (Vasti Swachchhata Yojana) in R/Central ward.

Solid waste management department of R/Central ward is inviting expression of interest (EOI) for sanitation work through Swachh Mumbai Prabodhan Abhiyan (Vasti Swachchhata Yojana) from registered self-help groups as well as interested localised registered cooperatives, service cooperatives sanstha, unemployed service cooperatives sanstha etc who are registered before 30.11.2022 within the jurisdiction of R/Central ward. In order to provide volunteers through sa nsthas, applications are being invited for preparing eligibility list to allot the work through lottery.

Sr. no.	Name of the scheme	No. of sanstha to be selected for the said work
1	Swachh Mumbai Prabodhan Abhiyan (Vasti Swachchhata Yojana)	16

Interested applicants shall collect the application form from the office of Assistant Engineer (SWM) R/Central ward after payment of Rs. 1320 + 18% GST in cash at any CFC centres from 1

Corrigendum
Form G published on 18th December 2024
in Free Press Journal of
Acute Retail Infra Private Limited Point No. 4 should
be read as follows

Sr.	RELEVANT PARTICULARS	
4	Details where majority assets are located	Durgapur, Kolkata

For details kindly email to - cirp.acute@gmail.com

SD/-

RAMESH MUDDU SHETTY

IBBI/IPA-001/IP-P01444/2018-2019/12226

Resolution Professional

Date: 19th December, 2024

Place: Mumbai Suburban

For Acute Retail Infra Private Limited

Corrigendum Form G published on 18th December 2024 in Free Press Journal of Acute Retail Infra Private Limited Point No. 4 should be read as follows

मराठी मनाचा आवाज नवशक्ति www.navshakti.co.in

PIRAMAL CAPITAL & HOUSING FINANCE LTD. CIN: L65910MH1984PLC032639 Registered Office: Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kuria (west), Mumbai-400070 - T +91 22 3802 4000

DATE OF E-AUCTION: 08-01-2025, FROM 11:00 A.M. TO 1:00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 07-01-2025, BEFORE 04:00 P.M.

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) of the Act with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

BRIHANMUMBAI MUNICIPAL CORPORATION Hydraulic Engineer's Department / O.C. Division Dy. H. E./OPS/5205 Dated : 18.12.2024 E-TENDER NOTICE

MUMBAI BUILDING REPAIRS AND RECONSTRUCTION BOARD REGIONAL UNIT OF (MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY) TENDER NOTICE No. 31 (2024-25)

IN THE MUMBAI DEBTS RECOVERY TRIBUNAL NO. II (MINISTRY OF FINANCE) MTNL Building, 3rd Floor, Telephone Bhavan, Strand Road, Apollo Bandar, Badwar Park, Near Fish Market, Colaba, Mumbai - 400 005. CASE NO.: OA/1027/2023 Exh No.11

ICICI Bank Regd. Office: ICICI Bank Limited, ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Gujarat. Pin- 390 007

POSSESSION NOTICE Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

REDEMPTION NOTICE Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Table with columns: Borrower's Name, Branch Name, Demand Notice Amount & Date, Possession Details. Includes entries for SHRI SACHIN LAXMAN BAMANKAR, SMT ASHA SACHIN BAMANKAR, SMT KUSUM SATISH KHOT, etc.

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, within 30 days from the receipt of this notice, by discharging the liability aforementioned as on date of demand notice, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper to sell the secured assets.

Table with columns: Sr. No., Loan No., Borrower/ Co-Borrower/ Guarantor/ Mortgagee, 13(2) Notice Date/ Outstanding Due (in Rs.) as on, Date/ Time & Type of Possession. Includes entries for 1) Ajay Kanhaiyalal Dikwal, 2) Alaka Ajay Dikwal, etc.

JANA SMALL FINANCE BANK (A scheduled commercial bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.

GIC Housing Finance Ltd. Regd. Office: Royal Insurance Building, 6th floor, 14, Janshedi Tada Rd., Churchgate, Mumbai-400020.

DEMAND NOTICE (IN PURSUANCE WITH SECTION 13(2) OF THE SARFAESI ACT, 2002) GICHLTD. Kolkata Branch has sanctioned & disbursed loans to the following borrowers to purchase residential premises/Flat or Loan against Residential Property by creating equitable mortgage in favor of GICHLTD.

Table with 6 columns: Sl. No., NAME OF THE BORROWER, CO BORROWER & GUARANTOR / LOAN FILE NO./BRANCH NAME, Address of the Mortgaged Property, Date of Demand Notice SEND, OUTSTANDING DUES AS PER DEMAND NOTICE (AMOUNT IN RS.).

THIS NOTICE IS ALSO BEING PASTED ON THE OUTER OF THE BORROWER'S LAST KNOWN ADDRESS

Date: 19.12.2024 Place: Kolkata For GIC Housing Finance Ltd. Sd/- Authorised Officer

NOTICE

This is to inform the general public that our clients, Anil Kumar Poddar, Sunil Kumar Poddar & Kusum Goenka, all carrying on business at Municipal Holding No. B5/44/46, Budge Budge Trunk Road, Kolkata-700143, are the joint and recorded owners and have absolute physical and legal possession of all that piece and parcel of a factory land measuring an area of 02 Cottah 08 Chittaks and 00 sq.ft. comprised in R.S. Dag No.70/1059, L.R. Dag No.70, New Khatian No.9425 (Anil Kumar Poddar) & 9425 (Sunil Kumar Poddar) together with G-2 storied building, measuring 5445 sq.ft. lying and situate at Municipal Holding No.B5/44/46, Budge Budge Trunk Road, Kolkata-700143, P.S-Behala, within Maheshitala Municipality, in the District of South 24 Parganas which was purchased by their predecessor Chanda Devi Poddar, vide Deed of Conveyance dated 15.09.1989, being Deed No.12466 of 1989, ADSR-Alipore and subsequently the above noted owners succeeded to the said property by way of inheritance and also vide Deed of Gift dated 13.11.2013 made between Narayan Prasad Poddar (Donor) and Anil Kumar Poddar & Sunil Kumar Poddar (Donees) registered with ARA-I, Kolkata, being Deed No.10515 of 2013.

NOTICE

My client Prasanna Badan Majumdar S/o Joydev Prasad has lost Original Chain Deed being no. I-492 for the year 2022 standing in his name and Shilpi Kumari and a G.D.E No. 112 dated 03/12/2024 is lodged with Rupnarayanpur I.C. The property is not mortgaged in any bank or financial institution. If any person found the lost deed, please contact with my client mob No. 7739607141.

Chiranjit Goswami Advocate, Asansol Court

Corrigendum Form G published on 18th December 2024 in The Financial Express of Acute Retail Infra Private Limited Point No. 4 should be read as follows

Table with 2 columns: Sr., RELEVANT PARTICULARS. Details where majority assets are located Durgapur, Kolkata.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [VIVEK BROTHERS PVT LTD]

Table with 2 columns: Sr., RELEVANT PARTICULARS. Name of Corporate Debtor: Vivek Brothers Pvt Ltd. Date of Incorporation of Corporate Debtor: 09th September 1983.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Vivek Brothers Pvt Ltd on 17th December, 2024.

The creditors of M/s Vivek Brothers Pvt Ltd, are hereby called upon to submit their claims with proof on or before 31st December, 2024 to the interim resolution professional at the address mentioned against entry No. 12.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties:

CA Subodh Kumar Agrawal Interim Resolution Professional of Vivek Brothers Pvt Ltd IBB/I/PA-001/IP-P00087/2017-18/10183 AFA Valid till 31/12/2025

IMPORTANT

While care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications.

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INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT



ADITYA INFOTECH LIMITED

Our Company was incorporated as 'Perfect Lucky Goldstar International Limited' at New Delhi, as a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated March 27, 1995 issued by the Registrar of Companies, Delhi and Haryana at New Delhi ("RoC") and commenced its business pursuant to a certificate for commencement of business dated April 21, 1995.

Registered Office: F-28, Okhla Industrial Area, Phase -1, New Delhi - 110 020, Delhi, India; Corporate Office: A-12, Sector 4, Noida - 201 301, Uttar Pradesh, India; Contact Person: Roshni Tandon, Company Secretary and Compliance Officer; Telephone: +91 120 4555 666; E-mail: companysecretary@adityagroup.com

NOTICE TO INVESTORS: ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS (THE "ADDENDUM")

THE PROMOTERS OF OUR COMPANY ARE HARI SHANKER KHEMKA, ADITYA KHEMKA, ANANMAY KHEMKA, RISHI KHEMKA AND HARI KHEMKA BUSINESS FAMILY TRUST

INITIAL PUBLIC OFFERING OF UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH OF OUR COMPANY ("EQUITY SHARES") FOR CASH AT A PRICE OF ₹[a] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[a] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹13,000.00 MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹5,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [a] EQUITY SHARES OF FACE VALUE ₹1 EACH ("OFFERED SHARES") AGGREGATING UP TO ₹8,000.00 MILLION COMPRISING UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹5,240.00 MILLION BY ANANMAY KHEMKA, UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹123.16 MILLION BY ANANMAY KHEMKA, UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹2,000.00 MILLION BY RISHI KHEMKA (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹426.40 MILLION BY HARI SHANKAR KHEMKA (HUF), UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹198.90 MILLION BY SHRADHA KHEMKA AND UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹11.50 MILLION BY ADITYA KHEMKA (HUF) (COLLECTIVELY, THE "PROMOTER GROUP SELLING SHAREHOLDERS") AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS", AND SUCH OFFER FOR SALE OF EQUITY SHARES BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE"). THIS OFFER INCLUDES A RESERVATION OF UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING UP TO ₹[a] (CONSTITUTING UP TO [a] OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL) FOR PURCHASE BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WOULD CONSTITUTE [a] AND [a]%, RESPECTIVELY, OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note that at the time of filing of the Draft Red Herring Prospectus, our Company had identified Hari Shanker Khemka, Aditya Khemka, Ananmay Khemka and Hari Khemka Business Family Trust as the Promoters of our Company and Rishi Khemka was identified as one of the members of the Promoter Group by virtue of being the immediate relative of Hari Shanker Khemka and Aditya Khemka. Our Company has decided to also identify Rishi Khemka as one of the Promoters of our Company and accordingly, the various sections of the Draft Red Herring Prospectus, including the cover page and sections titled "Definitions and Abbreviations", "Summary of the Offer Document", "Capital Structure", "Objects of the Offer", "History and Certain Corporate Matters", "Our Promoters and Promoter Group", and "Other Regulatory and Statutory Disclosures" beginning on pages 6, 27, 99, 116, 249, 280 and 404, respectively of the Draft Red Herring Prospectus stands updated in the manner set out in the Addendum.

All references to the term "Promoter" in the Draft Red Herring Prospectus, will include Rishi Khemka, along with Hari Shanker Khemka, Aditya Khemka, Ananmay Khemka and Hari Khemka Business Family Trust. All the necessary updates to the Draft Red Herring Prospectus in this regard will be carried out in the Red Herring Prospectus and the Prospectus, as and when they are filed with the RoC, SEBI and the Stock Exchanges.

Potential Bidders may note that in order to assist the Bidders to get a complete understanding of the updated information, the updated relevant portions of the cover page and sections titled "Definitions and Abbreviations", "Summary of the Offer Document", "Capital Structure", "Objects of the Offer", "History and Certain Corporate Matters", "Our Promoters and Promoter Group", and "Other Regulatory and Statutory Disclosures" have been included in the Addendum. The abovementioned changes are to be read in conjunction with the Draft Red Herring Prospectus and accordingly their references in the Draft Red Herring Prospectus stands updated pursuant to the Addendum. The information in the Addendum supplements the Draft Red Herring Prospectus and updates the information in the Draft Red Herring Prospectus, as applicable. However, the Addendum does not reflect all the changes that have occurred between the date of filing of the Draft Red Herring Prospectus and the date hereof, and accordingly does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus. Please note that all other details / information included in the Draft Red Herring Prospectus will be suitably updated, including to the extent stated in the Addendum, as may be applicable, in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC, SEBI and the Stock Exchanges. Investors should not rely on the Draft Red Herring Prospectus or on the Addendum for any investment decision, and should read the Draft Red Herring Prospectus, as and when it is filed with the RoC, SEBI and the Stock Exchanges before making an investment decision with respect to the Offer.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

Table with 3 columns: BOOK RUNNING LEAD MANAGERS (ICICI Securities, IIFL CAPITAL, LINKIntime), REGISTRAR TO THE OFFER (Link Intime India Private Limited).

All capitalized terms used herein and not specifically defined shall have the same meaning as assigned to them in the DRHP.

Date: Noida Place: December 18, 2024

Aditya Infotech Limited is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to make an initial public issuance of its Equity Shares and has filed the DRHP with SEBI on September 30, 2024. The DRHP shall be available on the website of the Company at www.adityagroup.com, SEBI at www.sebi.gov.in, as well as on the websites of the BRLMs, i.e. ICICI Securities Limited and IIFL Securities Limited at www.icicisecurities.com and www.iiflcap.com, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see "Risk Factors" of the RHP, when available. Potential investors should not rely on the DRHP for making any investment decision. Specific attention of the investors is invited to "Risk Factors" beginning on page 39 of the DRHP.

The Equity Shares offered in the Offer have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CHANGE OF NAME

I, BRAHMACHARI RAVIRANJAN, son of Ramanuj Sharma, a permanent resident of Ramakrishna Math, Belur, P.O. Belur Math, P.S. Bally, Dist. Howrah, West Bengal-711202, henceforth, vide an Affidavit No.14109 dated 28.11.2024, sworn before the Executive Magistrate I-Class, Howrah, shall be known as SWAMI TIRTHAPADANANDA.

Indian Bank ZONAL OFFICE - BARASAT

WITHDRAWAL OF SALE

With reference to the E-auction Sale Notice pertaining to the Property of Mrs. Sanjay Sinha (Sl. No. 5) of Ashoknagar Branch which was published in this news paper on 27.11.2024 and which would be conducted on 30.12.2024, have been withdrawn due to some Technical Issue.

ADITYA BIRLA CAPITAL ADITYA BIRLA FINANCE LIMITED

POSSESSION NOTICE (SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said act read with Rule 8 the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

Table with 5 columns: Sr. No., Name of the Borrower(s), Demand Notice Date & O/S. Amt, Description of Immovable Property (Properties Mortgaged), Possession Date.

Date: 19.12.2024 Place: North 24 Parganas, West Bengal Date: 19.12.2024

For All Advertisements Booking

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